

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 311 OF 2022**

**IN THE MATTER OF:**

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondent

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**RESPONDENT NO. 8 (DSIIDC)**

Through  
Dr. Vikrant Narayan Vasudeva, Adv.

Mr. Rohit Lochav, Adv.  
A2/112 (LGF), Safdarjung Enclave, New Delhi-29

Mob.: +91-9868576256

Email: [vikrantvasudeva@gmail.com](mailto:vikrantvasudeva@gmail.com)

Place: New Delhi

Filed on: 20.05.2025



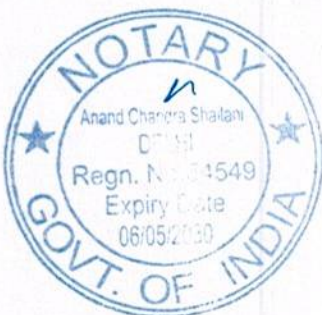
Respondent from Land and Building, Vikas Sadan, ITO, New Delhi on 12.04.2007 on 'as is where is basis.

4. I state that vide order dated 14.12.2017 in the O.A. Nos. 199 of 2014, 61 of 2017 281 of 2016 and 428 of 2017, this Hon'ble Tribunal held as

*"3. Till the sites are earmarked and finalized for being utilized for management of solid waste municipal waste in Delhi including setting up of a land fill site, composting, RDF plant and Waste to Energy Plant, all the authorities including Delhi Development Authority, DSIIDC, Corporation shall not place or award work for building up any commercial building in the lands which have been referred to for the site."*

True copy of order dated 14.12.2017 is attached herewith as **Annexure R8-1.**

5. I state that the Hon'ble Supreme Court vide judgment dated 31.07.2023 in Civil Appeal No. 6722 of 2022, allowed the appeal filed by the Respondent No. 8 against the order dated 14.12.2017 and released the land at Ranikhera-Mundka, Delhi for commercial construction. True copy of judgement dated 31.07.2023 and legal opinion of Ld. ASG are annexed herewith as **Annexure R8-2** and **Annexure R8-3** respectively.
6. I state that the Respondent No. 8 has not constructed any structure on the above-said parcel of land and the pond exists on as is basis. That there is no encroachment on the pond of



*S. D. Sharma*  
S. D. SHARMA  
EXECUTIVE ENGINEER (CIVIL)

any manner. Photographs of the pond are annexed herewith as **Annexure R8-4 (Colly)**.

7. I state that the Respondent No. 8 is currently initiating the process of development of the said land parcel through third parties. True copy of development plan and approval granted by MCD are attached herewith as **Annexure R8-5** and **Annexure R8-6** respectively.

8. In the said development plan the improvement of water body is already included. (**Refer Annexure R8-5**)

9. DSIIDC is in process to prepare estimates for construction of Boundary wall, filling deep pits along with improvement of existing water body.

*Vasudera*  
I identify the deponent who  
has signed in my presence.

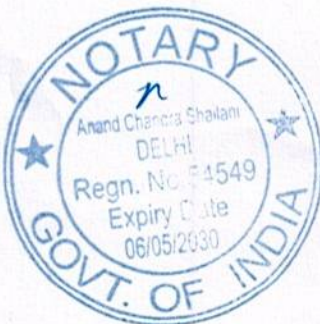
**VERIFICATION:**

20 MAY 2025

Verified at New Delhi on this 20<sup>th</sup> day of May 2025 that the contents of my above affidavit are true and correct to my knowledge based on the official records and no part of it is false and nothing material had been concealed there from.

*S. D. Sharma*  
**DEPONENT**

S. D. SHARMA  
EXECUTIVE ENGINEER (CIVIL)



20 MAY 2025

**ATTESTED**

*S. D. Sharma*  
NOTARY PUBLIC, DELHI

*S. D. Sharma*  
**DEPONENT**

S. D. SHARMA  
EXECUTIVE ENGINEER (CIVIL)

Entry no. 15 Notary Public

## ANNEXURE R8-1

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 199 of 2014  
(M.A. No. 722/2017, M.A. No. 747/2017, M.A. No. 1484/2017, M.A. No. 1510/2017, M.A. No. 1511/2017 & M.A. No. 1530/2017)

And

Original Application No. 61 of 2017  
(Earlier O.A. No. 199 of 2014)

And

Original Application No. 281 of 2016  
(MA No. 1007 of 2016 & 395 of 2017)

And

Original Application No. 428 of 2017

**IN THE MATTER OF:**

Almitra H. Patel & Anr. Vs. Union of India & Ors.

And

Almitra H. Patel & Anr. Vs. Union of India & Ors.

And

Kudrat Sandhu Vs. Govt. of NCT & Ors.

And

Court on its own Motion Vs. Govt. of NCT Delhi

**CORAM :** HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON  
HON'BLE MR. JUSTICE U.D.SALVI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

**Present:** Applicant :

Mr. Rahul Choudhary, Mr. Ritwick Dutta, Meera Gopal, Mr. Utkarsh Jain Advs.  
Mr. Arun Monga, Ms. Divya Sharma, Advs.  
Mr. Shuvodeep Roy and Mr. Vinayak Gupta Advs  
Mr. Leishangthem Roshmani Kh. and Mr. Amit Kumar Adv. for State of Manipur  
Mr. Dinesh Jindal, LO, Delhi Pollution Control Committee  
Dr. Sandeep Singh, Adv. for State of Uttar Pradesh  
Mr. Balendu Shekhar, Mr. Sriansh Prakash and Mr. Rajkumar, Advs and Mr. Arun Kumar, SE. for EDMC  
Mr. Tarunvir Singh Khehar and Ms. Guneet Khehar, Mr. Sandeep Mishra Advs. for GNCTD  
Ms. Puja Kalra, Adv. for SDMC and NDMC  
Mr. Mukesh Verma, Adv. for UPB & MPCB  
Mr. Ravindra Kumar, Adv. for NOIDA  
Ms. Yogmaya Agnihori and Ms. Prity, Advs. for C.E.C.B.  
Mr. Tarunvir Singh Khehar, Ms. Guneet Khehar  
Mr. Sandeep Mishra Advs.  
Dr. Abhishek Atrey, Adv for MoEF  
Ms. Hemantika Wahi and Ms. Puja Singh, Advs. for State of Gujarat and Gujarat State PCB  
Mr. Rajiv Bansal, Sr. Adv., Mr. Kush Sharma, Mr. Lalit Mohan and Ms. Maluika, Advs. for Delhi Development Authority  
Mr. Vibhav Misra and Ms. Saumya Misra, Advs.  
Mr. Rajesh Kumar Das Adv.  
Mr. D. K. Thakur, AAG and Ms. Seema Sharma  
Mr. Balendu Shekhar, Adv., Mr. Sriansh Prakash, Mr. R.K. Maurya, Mr. Ravi Gopal Advs. for East Delhi Municipal Corporation  
Mr. Amit Agrawal, Adv., Ms. Asha Basu, Adv. for West Bengal PCB  
Mr. Abhimanyu Garg, Ms. Preety Makkar Advs.

Mr. Edward Belho, Mr. K. Luikang Micheal and Ms. Hoineithiam, Advs. for State of Nagaland  
 Mr. Momo Singh and Ms. Aprajita, Adv. for Meghalaya  
 Mr. P. Venket Reddy and Mr. Prashant Kr. Tyagi, Advs. for State of Telegana  
 Mr. Pradeep Misra, Mr. Daleep Dhyani, Advs. for UPPCB  
 Ms. Sakshi Popli, Adv. for NDMC  
 Mr. D. Bharathi Reddy and Ms. Vidyotma, Adv. for State of Uttarakhand  
 Ms. Pinky Anand, ASG and Ms. Kritika Sachdeva and Ms. Soumya Rathore, Adv.  
 Mr. Jogy Scaria, Ms. Miranda solaman, ms. Beena Victor and Ms. Rughan S Bel Adv. for State of Kerala Pollution Control Board  
 Mr. Pradeep Misra and Mr. Daleep Kr. Dhyani, Advs.  
 Mr. Om Prakash, Adv. for Ministry of Railways  
 Ms. Priyanka Sinha, Adv. for the State of Jharkhand  
 Mr. Guntur Prabhakar and Mr. Guntur Pramod Kumar and Mr. Prashant Mathur, Advs.  
 Mr. Jayesh Gaurav, Adv for JSPCB  
 Mr. K. V. Jagdishvaran, Ms. G. Indira, Mr. Bhupesh Narula, adv of Andaman and Nicobar  
 Mr. Shubham Bhalla, Ms. Roopam Adv  
 Mr. Rajul Srivastava, Adv. for MPPCB  
 Ms. Priyanka Swami, Adv. for Ghaziabad Nagar Nig

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Mr. Gautam, Singh and Mr. Rudreshwar Singh, Advs. for BSPCB  
 Ms. Deep Shikha Bharati, Adv for MoEF  
 Mr. Jayesh Gaurav, Adv for JSPCB  
 Mr. B.V Niren with Mr. Vinayak Gupta, for MoUD and MORTH  
 Mr. Balendu Shekhar, Mr. Raj Kumar Maurya, Advs. and Mr. Ravi Gopal and Mr. Sriansh advs for East Delhi Municipal Corporation  
 Mr. Amit Tiwari, Adv.  
 Mr. Rajiv Bansal, Sr. Adv., Mr. Kush Sharma, Ms. Malvika Bhanot Mr. Lalit Mohan, Advs. for Delhi Development Authority  
 Mr. R. Rakesh Sharma, adv and Mr. V. Mowli, Adv.  
 Mr. Dileep Poolakkot, Adv.  
 Mr. Pradeep Misra, Mr. Daleep Dhyani Adv. for UPPCB  
 Mr. Raj Kumar, Adv. with Mr. Bhupender, for CPCB  
 Mr. Aman Shukla, Adv Mr. S.S. Rebellow, Adv for State of Goa  
 Ms. Shashi Juneja, Adv for State of Chattisgarh  
 Ms. Hemantika Wahi and Ms. Puja Kalra, Advs. for South and North MCD  
 Mr. Naginder Benipal, Adv. for PPCB and PMIDC  
 Mr. M. Paikaray and Mr. S. Panda and Mr. A. K. Panda, Advs.  
 Mr. Mandeep Kalra with Mr. Nishant Shankar, Advs.  
 Mr. G. M. Kawoosa, Adv.  
 Ms. Priyanka Swami, advs. for State of UP  
 Mr. Vikas Malhotra for MoEF  
 Mr. Bhanwar Pal Singh Jadon, Advs.  
 Mr. Kamal Jeet Singh, AAG for State of Punjab

Ms. Deepshikha Bharati, Adv. for MoEf  
 Ms. Shashi Juneja, Adv. for State of  
 Chattisgarh  
 Mr. Anil Shrivastava, Mr. Rituraj Biswas and  
 Ms. Sujaja Bardhan, Adv. for State of  
 Arunachal Pradesh  
 Mr. S. S. Shamshery AAG State of Rajasthan  
 with Mr. Ankit Raj, Adv.  
 Mr. Gautam Singh and Mr. Shoeab Alam, Adv.  
 for State of Bihar  
 Mr. Aman Shukla and Mr. S. S. Rebello Adv.  
 Ms. Kritika Sachdeva Mr. Mukesh Kumar adv.  
 Mr. Nishe Rajen Shoner, and Ms. Anu K. Joy,  
 Adv. for the State of Kerala  
 Mr. Gopal Singh and Mr. Rituraj Biswas,  
 Adv. for State of Tripura  
 Mr. D.K. Thakur, AAG and Ms. Seema Sharma,  
 DAG for State of Himachal Pradesh  
 Mr. Tarunvir Singh Khehar, Ms. Guneet Khehar,  
 Mr. Sandeep Mishra Adv. for GNCTD and PWD  
 Mr. Anil Grover, AAG, , Mr. Rahul Khurana, Adv.  
 for HSPCB  
 Ms. Shibani Ghosh Choudhary, Adv. for State of  
 Maharashtra, Urban Development Dept.  
 Mr. V.K. Shukla, Adv., Ms. Vijay Lakshami,  
 Adv. for State of M.P.  
 Ms. Sylone Mahapatra and Ms. Shibaashish  
 Mishra, Adv.  
 Mr. Dipankar Wadhwa and Ms. Satamita Ghosh  
 Mr. Anchit Sharma, Ms. Satamita Ghosh and  
 Ms. Dipankar Wadhwa, Adv.  
 Mr. Shashank Bajpai and Mr. Shakun S. Shukla,  
 Adv.  
 Mr. Shuvodeep Roy and Mr. Vinayak Gupta,  
 Adv. for State of Assam  
 Ms. Aprajit Mukherjee, Adv. for State of  
 Meghalaya  
 Mr. Suryajyoti Singh Paul and Ms., Marcellina  
 Kalikotey and Mr. Aruj Monga, Adv.  
 Mr. Raja Chatterjee, Mr. Piyush Sachdev and  
 Mr. Abhinandini Yadav, Adv. for State of West  
 Bengal  
 Mr. Nishe Rajen Shonker and Mr. Anu. Adv.  
 Mr. Biraja Mahapatra, Adv. Mr. Dinesh Jindal,  
 LO for DPCC  
 Mr. Rajkumar, Adv. with Mr. Bhupender L.A. for  
 Central Pollution Control Board  
 Mr. S. Sukumaran, Adv. Mr. Anand Sukumar,  
 Adv. and Mr. Bhupesh Kumar Pathak, Adv.  
 Mr. Anchit Sharma and Ms. Satamita Ghosh and  
 Mr. Dipankar Wadhwa, Adv. for DCB  
 Mr. M. Paikaray, Mr. S. Panda and Mr. A. K.  
 Panda Adv. for R-62  
 Ms. Somya Rathore, Adv. for NHAI  
 Mr. B.V. Niren with Mr. Vinayak Gupta, Adv.  
 Mr. S. S. Shamshery AAG Rajasthan and Mr.  
 Ankit Raj, Adv.  
 Mr. Pradeep Misra and Mr. Daleep Kr. Dhyani,  
 Adv.  
 Ms. Anusya Salwan and Ms. Nikita Salwan,  
 Adv.  
 and Mr. Vikas Sood and Mr. Nishant Anand and  
 Ms. Simaranjeet and Ms. Anuradha, Adv. for  
 DSIIDC  
 Ms. Aruna Mathur, Mr. Avneesh Arputham, Ms.  
 Anuradha Arputham, Ms. Simran Jeet, for State  
 of Sikkim  
 Mr. Jayesh Gaurav, Adv. for JSPCB  
 Mr. Rajul Shrivastava, Adv. for MPPCB  
 Mr. Enatoli Sema, Adv. and Mr. Amith J. Adv.  
 Mr. Aruna Mathur, Adv. Mr. Avneesh Arputham,  
 Adv. Ms. Simran Jeet, Adv. Ms. Anuradha  
 Arputham, Adv.

Mrs. Anusuya Salwan, Ms. Nikita Salwan, Advs. for DSIIDC  
 Mr. Harish Gaur and Mr. Kamaldeep Lakra and Mr. Zeesihan and Mr. Siddharth S. Chaughan, Advs. for State of Chattisgarh  
 Ms. Appana Poddar, adv with Mr. Bhupender Kumar, LA for Central Pollution Control Board  
 Ms. Gunjan Sinha Jain, Adv for NHAI  
 Ms. Sunny Chaudhary, Adv  
 Mr. Nishe Rajen Shonker, Ad. for the State of Kerala  
 Mr. Sapam Biswajit Metei, Adv. for Manipur Pollution Control Board  
 Mr. Ajay Marwah, Adv. for HPPCB  
 Mr. Rajesh Kumar Das, Adv. Legal Counsel for U.T. Lakshadweep Administration

|  | Date and Remarks                                         | Orders of the Tribunal                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
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|  | <b>Item No. 24 to 27</b><br><br><b>December 14, 2017</b> | <p>It is unfortunate that all the public authorities have taken number of hearings without putting up any constructive suggestion to resolve the major issue that city of Delhi is facing i.e. management of the Municipal Solid Waste. When on the last date of hearing, we adjourned the case for today, we had given a clear direction that all the public authorities, corporations will sit down together and discuss the sites that have been suggested. However, the Learned Counsel appearing for Delhi Development Authority submits that they had sent a mail to the various officers but nobody turned up. Now the excuse put up before us is either the Departments have not received the mail or the site that was to be discussed did not belong to them. It is a case of clear irresponsible attitude being adopted by the concerned stakeholders which we are unable to appreciate. All the authorities are more concerned in building commercial complexes or other buildings, making other institutions on the lands that are available. It is clear that there is scarcity of land in the city of Delhi. With the development and urbanization of various parts of NCT Delhi the load on the resources is</p> |

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|  | <p><b>Item No.<br/>24 to 27</b></p> <p><b>December<br/>14, 2017</b></p> | <p>increasing by the dates as well as the quantum of Municipal Solid Waste. We have already referred in various Judgments that Delhi is generating nearly 14,000 metric tons of waste everyday. The existing plants particularly waste to energy all put together cannot manage, dispose of or deal with the waste in excess of 7000 metric tones. The land fill site has already reached the saturation point. The permissible height of a land fill site is 20 metres while the sites have already reached the height of approximately 65 metres. The land fill sites are being put to fire either by man or even by generation of Methane particularly in relation to Bhalasva site where fire instances are a matter of routine. Even the Municipal Solid Waste from the dumped site skidded the cars into the Nala and even two people died. We fail to understand as to why all these authorities cannot put a concerted effort and resolve the issue at least with regard to providing of sites/site selection. It is not an individual but a collective responsibility. Different sites are being referred to one site that is referred to by one authority is objected to by other two. The site which is referred to by other two is then objected to by other two. The entire effort is being put in to ensure that there cannot be any further progress towards selection of secured land fill site for management of the municipal solid waste in Delhi. The Solid Waste Management Rules, 2016 mandates all the local authorities to ensure proper management of the Municipal Solid Waste.</p> <p>It was with great difficulty and day-to-day orders passed by the Tribunal that the plant at Okhla would be</p> |
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|  | <p><b>Item No.<br/>24 to 27</b></p> <p><b>December<br/>14, 2017</b></p> | <p>upgraded and operated appropriately without causing any environment degradation. Other two waste to energy plants were also started under the orders of the Tribunal, however, as already noticed they hardly serve the purpose because of the high generation of the Municipal Solid Waste in Delhi.</p> <p>DSIIDC has land at Rani Khera Village which was proposed by the other stakeholders as the land belonging to Delhi Development Authority was in different parcels in the same area and there could be adjustment of land between these public authorities to create one big chunk of land for land fill site, RDF and/or Waste to Energy Plant. This as already noticed is objected to on different grounds. It is stated that in terms of the order of the Tribunal it did not have environmental clearance.</p> <p>The land has even been handed over to Corporation and it is stated that it is matter of settlement between the DSIIDC and corporation and this is what we are deeply pained to know that all that happens is shifting of responsibility and a non-cooperative attitude of all concerned. It is stated that there is a site at Bhawana Narela and the plant there is capable of being upgraded to its double capacity as of today. The other suggestion is that a NTPC Thermal Plant at Badarpur, which the competent Government has taken a decision to close down, has nearly 1200 acres of land available in that area. Now objection to this is firstly on the ground that at Bhawana Narela, there is a problem of shifting of high tension wires while in regard to Thermal Plant, it is stated that part of it is within the Ozone (1083 acres out of 1200</p> |
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|  | <p><b>Item No.<br/>24 to 27</b></p> <p><b>December<br/>14, 2017</b></p> | <p>acres), however, the officer of the Delhi Development Authority submits that he does know how much is the total land.</p> <p>These objections majorly are being raised for the sake of objection raising. We really fail to understand as to why all the local authorities involved in NCT Delhi cannot atleast locate a site appropriate for establishment of a land fill site and Waste to Energy Plant.</p> <p>It is particularly more than a year now that despite the order of the Tribunal, no progress has been made towards this end. The Delhi Development Authority also submitted that they have allotted nearly 126 hectares of land which the local authorities have not put to proper use.</p> <p>The Learned Counsel appearing for the Corporation submits that Delhi Development Authority has not allotted the land to them even which was stated to be available earlier. The Corporation has filed list of 9 sites which are with Delhi Development Authority and the Delhi Development Authority has not responded. The Learned Counsel appearing for Delhi Development Authority submits that these lands are not with Delhi Development Authority. Some of them are with other authorities or even in private hands.</p> <p>In light of the above, we pass the following directions:</p> <ol style="list-style-type: none"> <li>1. The Chief Secretary of NCT Delhi or the Lieutenant Governor, if the Lieutenant Governor so desire, shall hold a meeting within two weeks from today and consider the list of the sites submitted by the</li> </ol> |
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|  | <p><b>Item No.<br/>24 to 27</b></p> <p><b>December<br/>14, 2017</b></p> | <p>Corporation, the site of DSIIDC and the site of NTPC at Badarpur Thermal Plant as well. The meeting shall be attended by the Senior most Officers from the Corporation, authorities and local authorities.</p> <p>2. The sites would be selected while taking a comprehensive approach and keeping in mind the siting criteria prescribed under the Solid Waste Management Rules, 2016.</p> <p>3. Till the sites are earmarked and finalized for being utilized for management of solid municipal waste in Delhi including setting up of a land fill site, composting, RDF plant and Waste to Energy Plant, all the authorities including Delhi Development Authority, DSIIDC, Corporation shall not place or award work for building up of any commercial building in the lands which have been referred to for the site.</p> <p>4. This would also apply to Gram Sabha land, if this is being utilized for commercial purposes.</p> <p>We are compelled to pass this direction in view of the above compelling circumstances and particularly in view of the fact that the fundamental right to descent and clean environment should take precedence over a commercial activity, even if necessary by the State. The Constitutional and Statutory obligation of the State required them to take all appropriate steps and any development activity must first take precautionary measures in regard to management of the Municipal Solid Waste of the entire city as well as waste that could be generated by such development activity. Our experience</p> |
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|  | <p><b>Item No.<br/>24 to 27</b></p> <p><b>December<br/>14, 2017</b></p> | <p>has revealed the game of shifting blame must be depreciated and the authorities must be consulted to achieve the proper management of Municipal Solid Waste which is a mandate of the Constitution itself. We hope that the Lieutenant Governor or the Chief Secretary would be able to expedite the decision of these aspects and submit a report to the Tribunal so that this case would proceed further and final orders in that behalf would be passed.</p> <p>The Ministry of Power and NTPC shall attend the meeting before the Lieutenant Governor/Chief Secretary.</p> <p>List these matters on 23<sup>rd</sup> January, 2018.</p> <p>.....,CP<br/>(Swatanter Kumar)</p> <p>.....,JM<br/>(U.D. Salvi)</p> <p>.....,EM<br/>(Dr. Nagin Nanda)</p> |
|--|-------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

13  
ANNEXURE R8-2  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6722/2022

DELHI STATE INDUSTRIAL AND INFRASTRUCTURE  
DEVELOPMENT CORPORATION ..APPELLANT(S)

VERSUS

MUNICIPAL CORPORATION OF DELHI & ANR...RESPONDENT(S)

O R D E R

Admit.

The appeal has been filed against the interim orders qua an application filed by the appellant seeking vacation of the stay granted by the NGT by order dated 14.12.2017 whereby NGT had directed that the appellant would not place or award work for building a commercial building in the impugned land measuring 147 acres at Ranikhera-Mundka, Delhi. This endeavour of the appellant did not succeed in terms of the impugned order dated 04.02.2022.

Apparently, there were a batch of petitions pertaining to the problem of solid waste management in Delhi and one of the questions which arose was whether the impugned land belonged to the appellant and could be used for the said purpose. The appellant has placed on record a note of the meeting dated 21.12.2021 annexed in

the counter affidavit also by which the Chief Secretary and the Lieutenant Governor had decided that the land in question was not required for waste management and thus it could be used for commercial purposes.

It is the say of the appellant that the land is not fit for waste management purposes as it is surrounded by a population of six to seven lakhs within 200 meters. The Solid Waste Management Rules, 2016 mandate that a buffer zone has to be maintained around a landfill site which would not be possible in this case. It is also the say of the appellant that they are not responsible for the solid waste management and the Municipal Corporations of Delhi have stated the progress made in this regard before the NGT. The appellant is stated to have invested Rupees 91.55 Crores in the light manufacturing hub at the site which will offer employment to 15 lakh persons.

We put a query as to what land has now been earmarked to handle the solid waste management problem. It is stated that this will have to be answered by the Municipal Corporation of Delhi (MCD).

We may note that both DDA and MCD have given their no objection to the release of the land. However, before we pass the orders for

release of land, we would like to examine the availability of the land for solid waste management and in this behalf our attention has been invited to the counter affidavit of the MCD.

They set forth their stand as under :

“11. Commissioner, South DMC apprised that Solid Waste Management plants are coming up at allotted land at Okhla and Tehkhand, therefore the DSIIDC land at Ranikhera-Mundka is not required for Solid Waste Management.

12. Commissioner, North DMC informed that 55.5 acres of the land is already available with North DMC at Ranikhera-Mundka and setting up of Solid Waste Management Plants on these locations are in process, therefore DSIIDC land at Ranikhera-Mundka is not required for Solid Waste Management.

13. Commissioner, East DMC. informed that the DSIIDC land at Ranikhera-Mundka is not required

by East DMC for Solid. The issue of change of land use of the land allotted to EDMC by DDA at Ghonda Gujran is still pending with DDA, which needs to be expedited on priority basis, Commissioner, East DMC further requested that requirements of other land parcels for Solid Waste Management already submitted to DDA are also requested to be approved and allotted to EDMC at the earliest.

14. The Hon'ble Lieutenant Governor of Delhi directed to the Commissioner, EDMC to submit clarifications to the technical committee of DDA regarding land at Gonda Gujran and assured that the issue shall also be discussed with VC, DDA and Commissioner, East DMC, separately.

15. As none of the Corporations showed their intent for 147 acres of DSIIDC land at Rani Khera-Mundka, but for others sites for Solid Waste Management, hence

Hon'ble Lieutenant Governor, Delhi  
directed that DSIIDC may now  
approach the Hon'ble NGT for  
vacation of the stay."

The aforesaid shows that some alternative  
land has been located at Ranikhera-Mundka as it is  
not required by the East DMC for solid waste  
management. However, the change of land use of  
land allotted to EDMC by DDA at Gonda Gujran is  
still pending with the DDA which requires some  
priority and the necessary action be taken by the  
DDA within a period of three months from today.

It is in view of the aforesaid  
circumstances that the land of the appellant is  
not required, hence the concerned application was  
filed.

In view of the aforesaid facts and  
circumstances, we allow the appeal to the  
aforesaid extent and release the land in question  
of the appellant which has been kept reserved for  
the solid waste management.

.....J.  
[SANJAY KISHAN KAUL]

.....J.  
[SUDHANSHU DHULIA]

NEW DELHI,  
JULY 31, 2023.

ITEM NO.30

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6722/2022

DELHI STATE INDUSTRIAL AND INFRASTRUCTURE  
DEVELOPMENT CORPORATION

Appellant(s)

VERSUS

MUNICIPAL CORPORATION OF DELHI &amp; ANR.

Respondent(s)

IA No. 184979/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 31-07-2023 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mrs. Aishwarya Bhati, A.S.G.  
Mr. Gautam Narayan, AOR  
Ms. Asmita Singh, Adv.  
Ms. Akriti Arya, Adv.  
Mr. Harshit Goel, Adv.

For Respondent(s) Mr. Praveen Swarup, AOR  
Ms. Payal Swarup, Adv.  
Mr. K.p. Singh, Adv.  
Ms. Pratishtha Majumdar, Adv.  
Mr. Devesh Maurya, Adv.  
Mr. Vinod Kumar Mantoo, Adv.  
Mr. Shashank Singh, Adv.

Mr. Nitin Mishra, AOR  
Mr. Ishaan Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E RThe appeal is allowed to the extent  
mentioned in the signed order.

Pending application stands disposed of.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS[POONAM VAID]  
COURT MASTER (NSH)

[ Signed order is placed on the file ]

19  
ANNEXURE R8-3

Vijay Pal Singh &lt;cpmmhln@gmail.com&gt;

---

Request for providing certified copy and opinion.

---

Office of ASG Aishwarya Bhati &lt;abhati.asg@gmail.com&gt;

Sat, Oct 14, 2023 at 4:09 PM

To: Vijay Pal Singh &lt;cpmmhln@gmail.com&gt;

Cc: "dsrathore1947@gmail.com" &lt;dsrathore1947@gmail.com&gt;, gajender sharma &lt;cpmcd.sharma@gmail.com&gt;, Ajay Aggarwal &lt;agg.ajay135@gmail.com&gt;

Dear sir,

This is in response to your email the mail dated 22.09.2023, by which my opinion has been sought on the above said query. I also had the benefit of a conference with Ld. Advocate -on- Record for DSIIDC, Mr. Gautam Narayan on 26.09.2023 i.e., Wednesday at 10:15 AM.

Further, I had the opportunity to appear for DSIIDC in the above mentioned civil appeal, I am aware of the facts and circumstances of the case and therefore, the factual matrix of the case is not reproduced herewith for the sake of brevity.

The Hon'ble Supreme Court in Judgment/ Order dated 31.07.2023 passed in CA 6722/2022 noted that both DDA and MCD had given their no objection to the release of the land in question and further the stand of MCD with respect to the availability of the land for solid waste management, the Hon'ble Apex Court held as under;

*"The aforesaid shows that some alternative land has been located at Ranikhera-Mundka as it is not required by the East DMC for solid waste management. However, the change of land use of land allotted to EDMC by DDA at Gonda Gujral is still pending with the DDA which requires some priority and the necessary action be taken by the DDA within a period of three months from today.*

*It is in view of the aforesaid circumstances that the land of the appellant is not required, hence the concerned application was filed.*

*In view of the aforesaid facts and circumstances, we allow the appeal to the aforesaid extent and release the land in question of the appellant which has been kept reserved for the solid waste management."*

In view of the entire conspectus of the case, I am of the considered opinion that the Judgment dated 31.07.2023 in CA 6722/2023 passed by the Hon'ble Supreme Court is amply clear in holding that the land in question as released from being used for the purpose of the solid waste management and hence, the QUERIST is not prevented from using the land for the purposes for which it was acquired.

Regards,

Office of Ms. Aishwarya Bhati,

Ld. Additional Solicitor General of India,

Supreme Court of India

On Fri, 22 Sept 2023 at 11:33, Vijay Pal Singh &lt;cpmmhln@gmail.com&gt; wrote:

----- Forwarded message -----

From: **Vijay Pal Singh** <cpmmhln@gmail.com>

Date: Wed, Sep 20, 2023, 2:55 PM

Subject: Fwd: Request for providing certified copy and opinion.

To: aishwarya bhati &lt;aishwaryabhati@gmail.com&gt;

Cc: gajender sharma &lt;cpmcd.sharma@gmail.com&gt;

Madam,

This is reference to the judgement dated 31.07.2023 passed by the Hon'ble Supreme Court of India in Civil Appeal 6722/2022 and subsequently legal opinion was asked from Sh. Gautam Naryana, AOR for providing the Certified/ True Copy of the above mentioned judgement and also asked to confirm that after passing the above said judgement whether DSIIDC can take up the project of the land in question at Rani Khara-Mundka, Delhi or Not. In this regard, Sh. Gautam

Naryan, AOR suggested that it would be in the fitness of things if opinion of the Ld.ASG is sought before taking any further action on taking up any project on the land in question at Rani Khera, Mundka.  
In view of the above, it is humbly requested to give your opinion in the said matter please.

Regards,  
Vijay Pal Singh,  
EE (CD-23)  
9911118515

----- Forwarded message -----

From: **Gautam Narayan** <[g.narayanoffice@gmail.com](mailto:g.narayanoffice@gmail.com)>  
Date: Wed, Sep 20, 2023 at 11:16 AM  
Subject: Re: Request for providing certified copy and opinion.  
To: Vijay Pal Singh <[cpmmhln@gmail.com](mailto:cpmmhln@gmail.com)>, gajender sharma <[cpmcd.sharma@gmail.com](mailto:cpmcd.sharma@gmail.com)>

Dear Sir,

A copy of the order of the Hon'ble Supreme Court dated 31.07.2022 has already been shared with you. Certified copy of the same will be made available as soon as it is supplied to us.

In response to your query, in my considered view, a reading of the order passed by the Hon'ble Supreme Court leads to the conclusion that the embargo placed by the Ld.NGT as regards use by the Appellant of 147 acres of land allotted to it in Rani Khera Mundka so that it could be used for the purposes of solid waste management in Delhi, no longer subsists. Detailed reasons have been recorded by the Hon'ble Court in this regard.

Therefore, the DSIIDC should not be prevented from using the land for the purposes for which it was acquired.

However, since the Ld.ASG had appeared for the Corporation before the Hon'ble Supreme Court, it would be in the fitness of things if opinion of the Ld.ASG is sought before taking any further action in this regard.

Yours sincerely,  
Gautam Narayan  
C-17, Basement,  
Jangpura Extension,  
New Delhi-110014  
Ph: 91 11 42381382

On Mon, Sep 18, 2023 at 4:40 PM Vijay Pal Singh <[cpmmhln@gmail.com](mailto:cpmmhln@gmail.com)> wrote:

This is in reference to the judgement dated 31.07.2023 passed by the Hon'ble Supreme Court of India in Civil Appeal 6722/2022, in this context, it is requested to please provide the Certified/ True Copy of the above mentioned judgement and also requested to confirm that after passing the above said judgement whether DSIIDC can take up the project of the land in question at Rani Khera-Mundka, Delhi or Not.

Regards,  
Vijay Pal Singh  
EE (CD-23)  
Mob. No.-9911118515

## ANNEXURE R8-4 (COLLY)





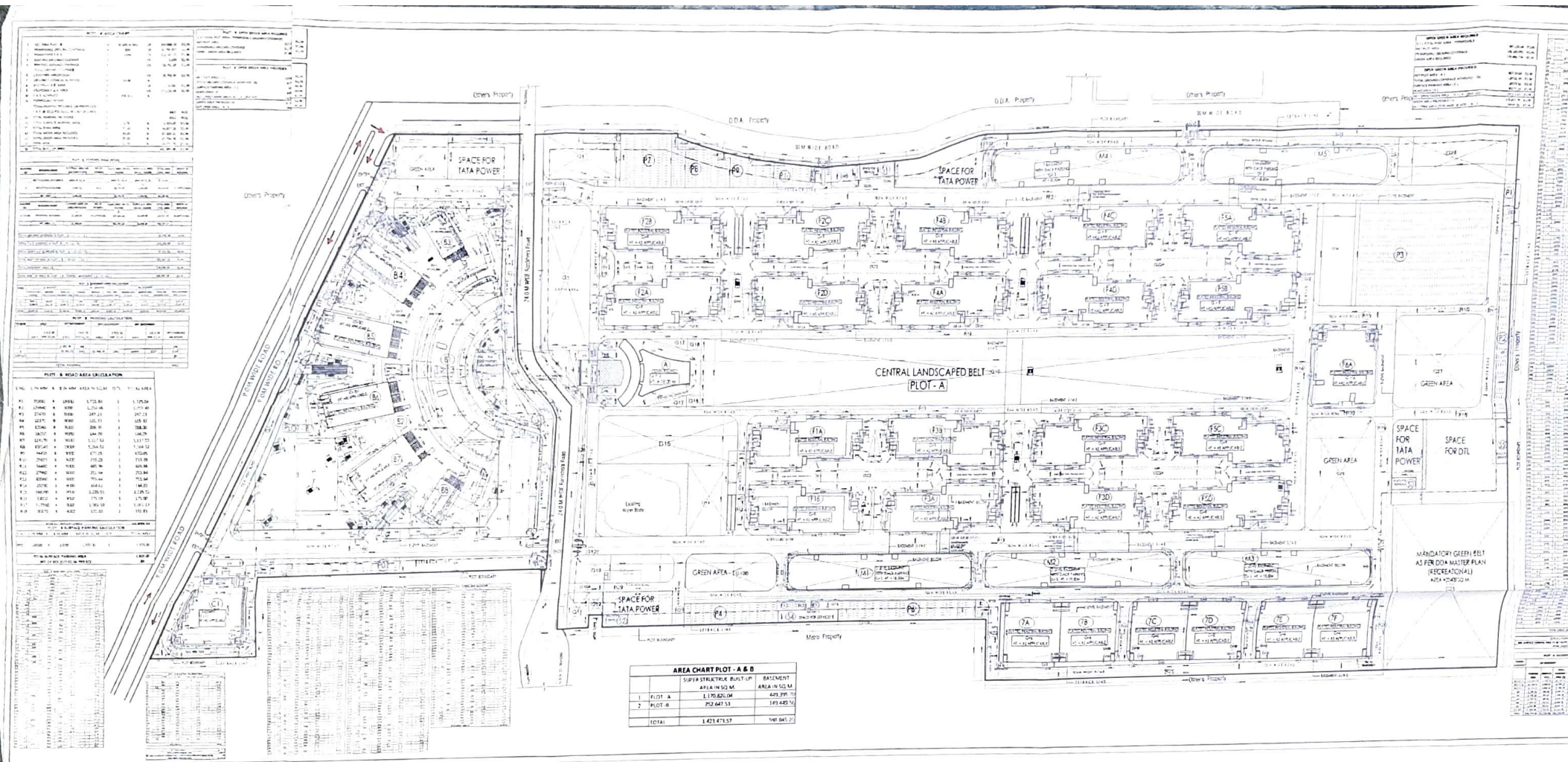








# ANNEXURE R8-5



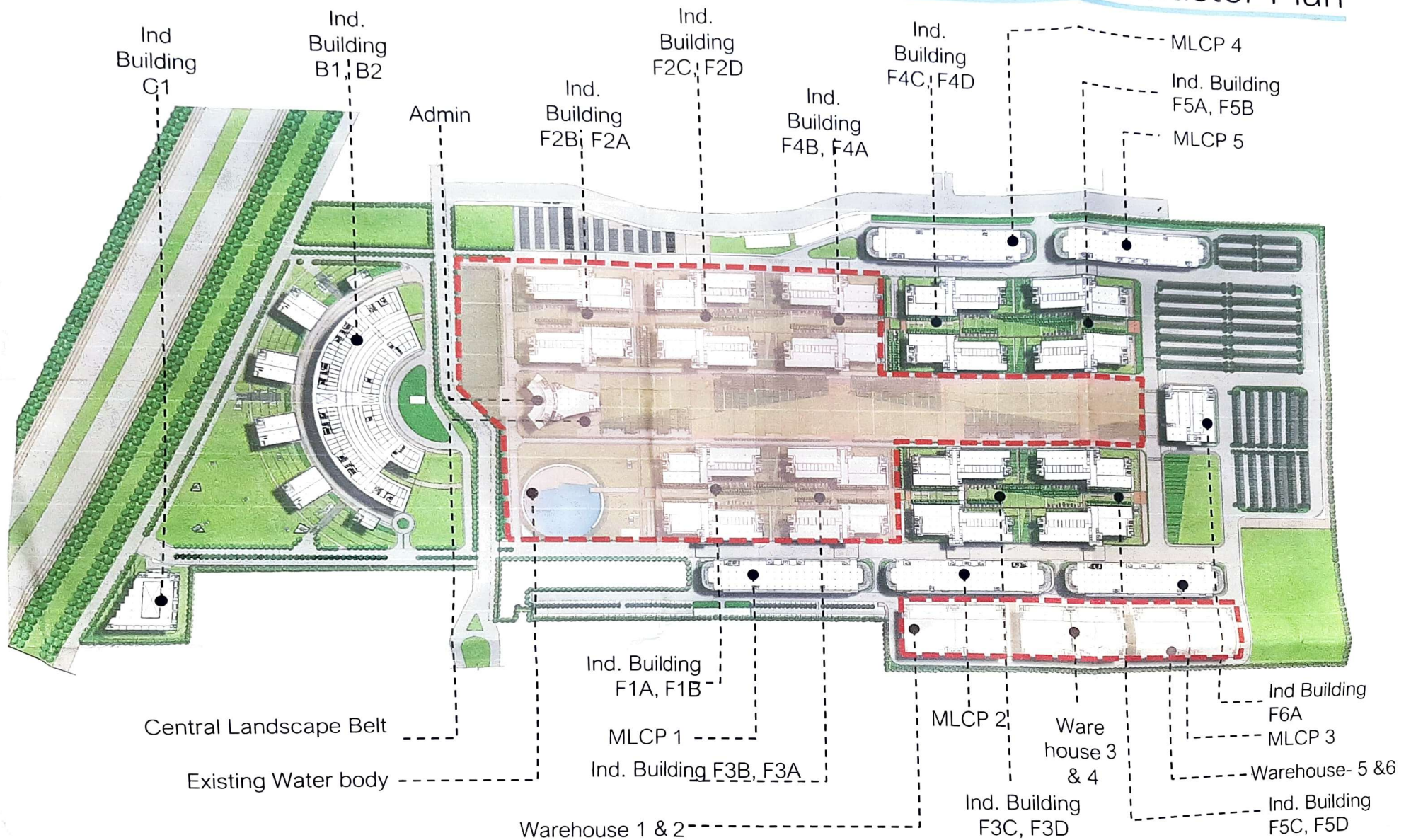
| BUILDING<br>NO. | BUILDING NAME | COVERED AREA ON<br>GROUND FLOOR | NO OF<br>STOREYS | COVERED AREA ON<br>TYPICAL FLOORS | TOTAL AREA<br>COVD. AREA | HEIGHT OF<br>BUILDING |
|-----------------|---------------|---------------------------------|------------------|-----------------------------------|--------------------------|-----------------------|
|-----------------|---------------|---------------------------------|------------------|-----------------------------------|--------------------------|-----------------------|

28

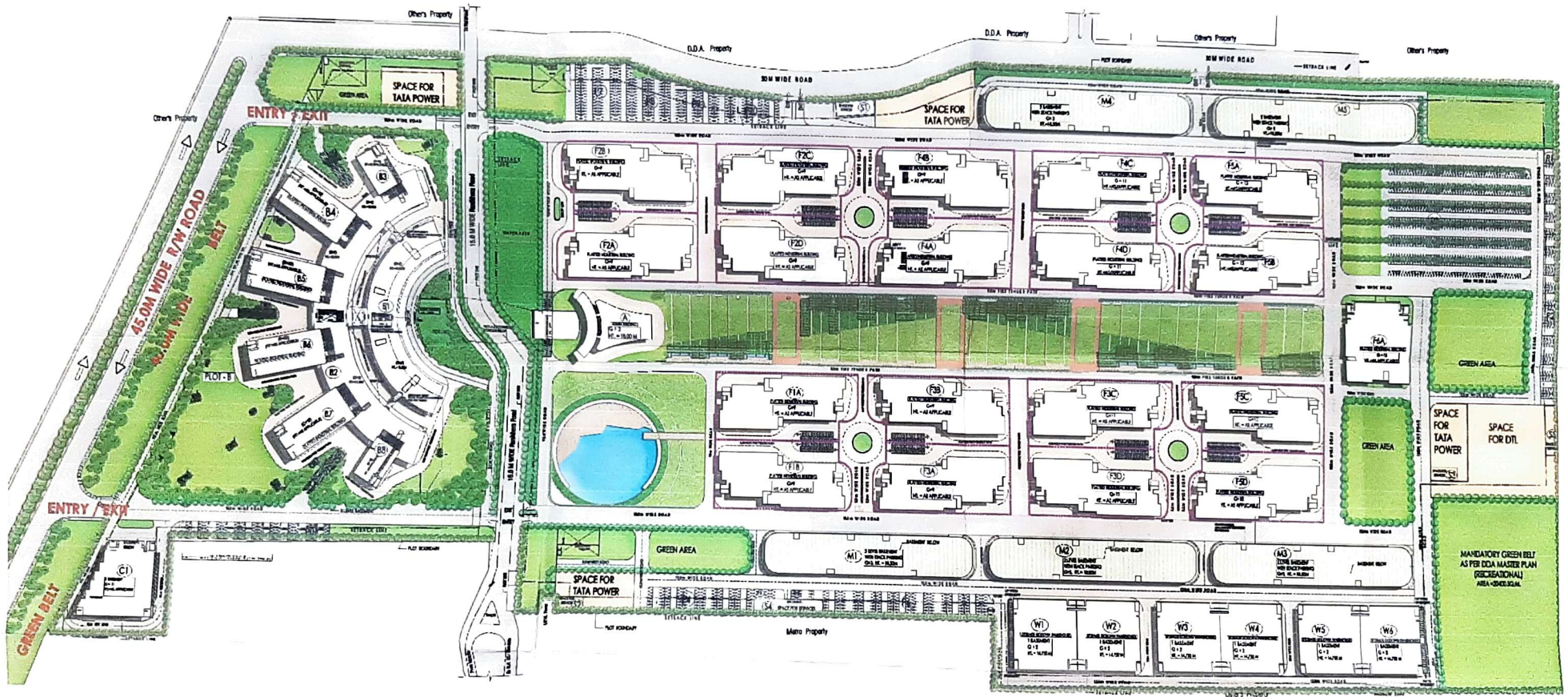
**Rani Khera (Location details)**

| S.No. | Location        | Coordinates (Latitude and Longitude)                                                                 |
|-------|-----------------|------------------------------------------------------------------------------------------------------|
| 1     | Rani Khera Site | 28.6952839, 77.0280728                                                                               |
| 2     | Plot A          | 28.6978061, 77.0277177<br>28.6976814, 77.0379966<br>28.6927667, 77.0379363<br>28.6934570, 77.0279782 |
| 3     | Plot B          | 28.6939955, 77.0278331<br>28.6978055, 77.0275588<br>28.6978123, 77.0263330<br>28.6933140, 77.0238034 |

## Master Plan

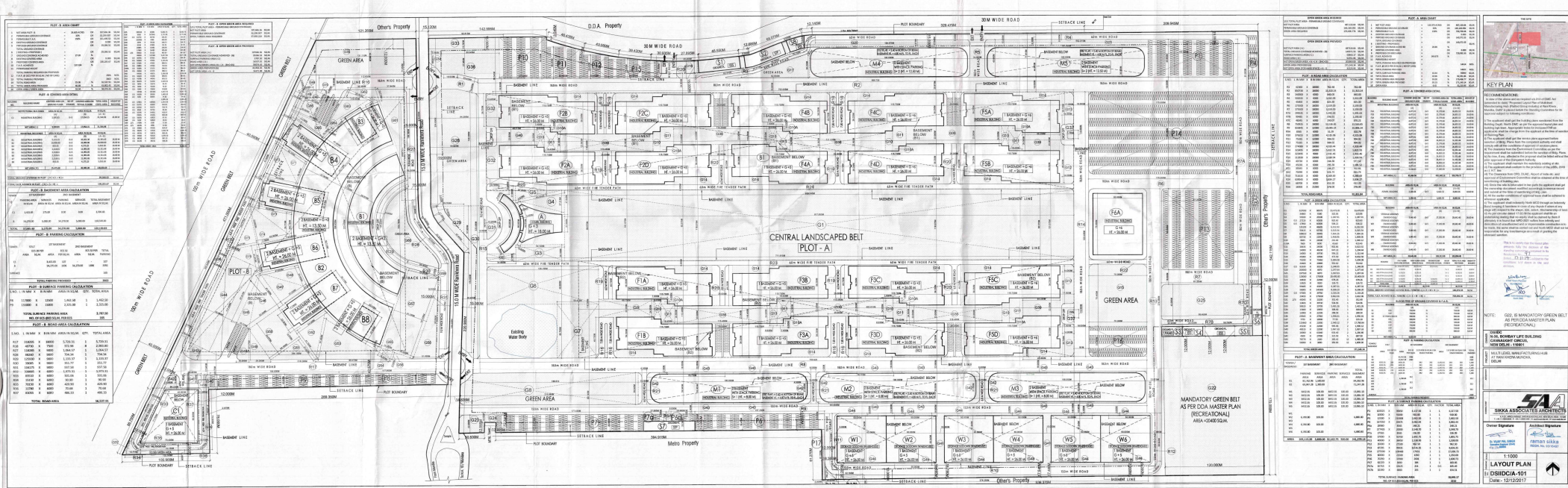


# PROPOSED PLOT DIVISION



12/11/11  
S.C. (S. C. S. C.)

12/11/11  
S. C. (S. C. S. C.)



## ANNEXURE R8-6

## FORM- B-1

(Chapter 2, Para 2.3 )

## GRANT OF SANCTION



NAME OF THE SANCTIONING AUTHORITY NORTH DELHI MUNICIPAL CORPORATION

Building Department (HQ) / HQ Zone

File No. 10077512 Dated: 14/01/2021

To,

DSIIDC  
EE CIVIL CD-23 DSIIDC TECHNICAL CENTRAL BUILDING WAZIRPUR, DELHI  
New Delhi

## GRANT OF SANCTION

**Sub: Sanction Under Clause 336 of Delhi Municipal Corporation Act, 1957**

Dear Sir/Madam,

With reference to your application dated **04/11/2020** for the grant of sanction to erect/re-erect/add to/alteration in the building to carry out the development specified in the said application relating to Plot no. **DSIIDC**, Pocket no. \_\_\_\_\_, Block no. \_\_\_\_\_, Sector no. \_\_\_\_\_, Situated in/ at **MULTI LEVEL MANUFACTURING HUB AT RANI KHERA MUNDKA, DELHI**. I have to state that the same has been sanctioned on **31/12/2020** by the MCD subject to the following conditions and corrections made on the plans:-

1. The plans are valid up to 13 day of month Jan year 2026.
2. The construction will be undertaken as per sanctioned plan only and no deviation from the bye-laws will be permitted without prior sanction. Any deviation done against the bye-laws is liable to be demolished and the supervising Architect, engaged on the job will run the risk of having his license cancelled.
3. Violation of building bye-laws will not be compounded.
4. It will be duty of the owner of the plot and the Architect preparing the plan to ensure that the sanctioned plans are as per prevalent building bye-laws. If any infringement of the bye-laws remains unnoticed the NORTH DELHI MUNICIPAL CORPORATION reserves the right to amend the plans as and when the infringement comes to its notice and NORTH DELHI MUNICIPAL CORPORATION will stand indemnified against any claim on this account.
5. The party shall not occupy or permit it to occupy the building or use permit the building or part there of affected by any such work until occupancy certificate is issued by the sanctioning Authority.
6. NORTH DELHI MUNICIPAL CORPORATION will stand indemnified and kept harmless from all proceedings in courts and before other authorities of all expenses/losses/claims which the NORTH DELHI MUNICIPAL CORPORATION may incur or become liable to pay as a result or in consequences of the sanction accorded by it to these building plans.
7. The door and window leaves shall be fixed in such a way that they shall not when open project on any street.
8. The party will convert the house into dwelling units of each floor as per the approved parameters of the project and shall use the premises only for residential purpose.
9. The building shall not be constructed within minimum mandatory distance as specified in Indian Electricity Rules

10. The land left open on consequences of their enforcement of the set back rule shall form part of the public street.
11. The thickness of outer walls will be maintained at least 0.23 mt. (9").
12. The basic levels should be got ascertained from the concerned at the site of the construction.
13. The owner will display boards of minimum size of 3 ft. X 4ft. indicating the following
- i. Plot No. and location  
.....
  - ii. Name of lessee/owner  
.....
  - iii. Use of the property as per lease deed  
.....
  - iv. Date of sanction of Building Plan with No.  
.....
  - v. Sanction valid up to  
.....
  - vi. Use of different floors and areas sanctioned  
.....
  - vii. Name of the Architect & his address  
.....
  - viii. Name of the contractor and his address  
.....
14. The provision of the display board on the construction site is a mandatory requirement and non-compliance of the same will invite a penalty of Rs. 5000/-.
15. It will be ensured that the construction / demolition work shall be carried out in such a manner that no disturbance/nuisance is caused to residents of the neighborhood.
16. It will be ensured by the owner and the Architect that during the construction the building plans sanctioned shall satisfy all the Environmental Conditions for Buildings and Constructions of Chapter 3, Annexure XIV of these Bye laws and as amended from time to time or any specific orders issued by the Govt.
17. Intimation of Completion of work up to Plinth Level, Plinth Level inspection and the issue of Plinth level Inspection shall be done as per procedures laid down in the Chapter 2 of these bye-laws
18. The building shall be constructed strictly in accordance with the sanction plan as well as in accordance with the certificate submitted jointly by the owner/Architect/Structural Engineer for safety requirement as stipulated in Chapter 9 of these Building Bye-Laws, and the structural Design including safety from any natural hazards duly incorporated in the design of the building as per the Government Of India Notification issued time to time and Annexure VII of theses Bye Laws.
19. The mulba during the construction will be removed on weekly basis. If the same is not done, in that case the local body shall remove the mulba and the cost shall be borne by the owner of the plot.

means of erecting a screen wall not less than 8 ft. in height from ground level which is to be painted to avoid unpleasant look from the road side. In addition to this a net or some other protective material shall be hoisted at the facades or the building to ensure that any falling material remains within the protected area.

21. Noise related activities will not be taken up for construction at night after 10.00 PM.

22 (i) Every builder or owner shall put tarpaulin on scaffolding around the area of construction and the building. No person including builder, owner can be permitted to store any construction material particularly sand on any part of the street, roads in any colony.

(ii) The construction material of any kind that is stored in the site will be fully covered in all respects so that it does not disperse in the air in any form.

(iii) The construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere, in any form whatsoever.

(iv) The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf.

(v) The vehicles carrying construction material and construction debris of any kind should be cleared before it is permitted to ply on the road after unloading of such material.

(vi) Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with mask to prevent inhalation of dust particles.

(vii) Every owner and or builder shall be under obligation to provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and construction debris relating to dust emission.

(viii) It shall be the responsibility of every builder to transport construction material and debris waste to construction site, dumping site or any other place in accordance with rules and in terms of this order.

(ix) All to take appropriate measures and to ensure that the terms and conditions of the earlier order and these orders should strictly comply with by fixing sprinklers, creations of green air barriers.

(x) Compulsory use of wet jet in grinding and stone cutting.

(xi) Wind breaking walls around construction site.

(xii) All efforts to be made to increase the tree cover area by planting large number of trees of various species depending upon the quality content of soil and other natural attendant circumstances.

(xiii) All the builders who are building commercial, residential complexes which are covered under the EIA Notification of 2006 shall provide green belt around the building that they construct.

23. The sanctioning authority approves Architectural Drawings/Development Control norms with respect to the Building Bye Laws and Master Plan provisions only. The technical drawings/documents submitted by the owner/consultant/Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services are considered as part of the records/information supporting the building permit only. The responsibility of the correctness of information/application of technical provisions fully vests with the owner/consultant/Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services and shall be liable as per laws.

24. No puncture, perforation, cutting, chiseling, trimming of any kind for any purpose are permitted in the structural members (beams / columns) submitted by the structural engineer as structural drawing for building permit in accordance with the relevant structural codes.

25. The sanction will be void ab initio if any material fact has been suppressed or mis-represented or if auxiliary conditions mentioned above are not complied.

Plot No. DSII DC      Pkt No. ....

Situated in/at. MULTI LEVEL MANUFACTURING HUB AT RANI KHERA MUNDKA, DELHI  
Delhi.

Note: - Given below is the Remark provided by concern sanctioning authority:-

*"The building Plan for the proposed Manufacturing Hub was sanctioned by the competent authority subject to deposit of requisite charges. Accordingly, applicant has now deposited the requisite Plan Fee. However, this bldg. plan case has been approved under EODB on the basis of documents/ plans/ details/undertakings etc.uploaded by the architect/owner. As per circulars and guidelines issued by SDMC, the onus for submission of requisite certificates/ documents etc. as required under UBBL/MPD-2021/DMC Act-1957/ relevant regulations as well as drawings or corrected/modified drawings through the online system with their appropriate correctness/ genuineness and preparation of Plans as per prevailing Bye Laws, shall lie with the owner and architect. Since there is no provision of site inspection during the process of sanction as per EODB and UBBL as such existing site status has been relied upon the applicant and architect.*

*In case any misrepresentation/discrepancy in respect of the provision of MPD, UBBL, Other zoning regulations and statutory requirement are observed at any stage, the sanction shall be deemed revoked and action shall be taken against the owner/architect/engineer/structural engineer as per DMC Act/ Law.*

*It shall be ensured that provisions of all requisite fire and life safety measures as per guidelines/norms/ approval of DFS in ID 10074865/ UBBL2016 & National Building Code of India Part-IV shall comply in letter and spirit before the occupancy of the building.All the observations of DUAC, DJB AAI etc are to be complied with.It shall be onus on the part of applicant to deposit the IFC of DJB as per their demand and any other charges whatsoever, if noticed at any stage in future.*

*This sanction granted under EODB shall not be construed to authorize any person to do anything in contravention or against the terms of lease or title of the land or against MPD, any regulations, byelaws, ordinance etc. The proposed building to be occupied only after obtaining prior NOC from all the concerned agencies and getting Occupancy Cum Completion Certificate from the Zonal authorities*

*"*

Encl: One set on sanctioned plan

Yours Faithfully

Assistant Engineer (Building)

HQ /HQ Zone(digital signature)

For Commissioner NORTH DMC

Copy to: (1) E.E. (B)Narela Zone

(2) AA & C (HQ/HQ Zone)

Signature Not Verified

Digitally signed by RAJ

KUMAR GARG

Date: 2021.01.14 11:35:33 IST

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI  
O.A. No. 311 OF 2022**

**IN THE MATTER OF:**  
**DR. JEET SINGH YADAV**

...APPLICANT

Versus

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

**VAKALATNAMA**

KNOW ALL to whom these presents shall come that I, Sunil Datt Sharma, S/o Sh. H.S. Sharma aged about 55 years, working as E.E. (CD)-23, with office at Technical Centre Building Wazirpur, Delhi - 110052 the above-named Respondent No. 8 (DSHDC) do hereby appoint:-

**Dr. Vikrant Narayan Vasudeva**  
Advocate (D/446/2007)  
Ph.: 9868576256  
Email: [vikrantvasudeva@gmail.com](mailto:vikrantvasudeva@gmail.com)

**Mr. Rohit Lochav**  
Advocate (D/4032/2021)  
Ph.: 8191863360  
Email: [rohitlochav96@gmail.com](mailto:rohitlochav96@gmail.com)

A2/112 (LGF), Safdarjung Enclave, New Delhi-110029

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorise him/them :  
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to he said case.

To take execution proceedings.

To deposit, draw and receive money, cheques cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 20<sup>th</sup> day of May, 2025.

ACCEPTED, IDENTIFIED AND CERTIFIED SUBJECT TO THE TERMS OF THE FEES.

**Advocates**

*Vasudera*  
Dr. Vikrant Narayan Vasudeva, Adv. (D/446/2007)  
Mr. Rohit Lochav, Adv. (D/4032/2021) *Rohit*

*S. D. Sharma*  
**Client**

**S. D. SHARMA**  
**EXECUTIVE ENGINEER (CIVIL)**

